



IN THE INCOME TAX APPELLATE TRIBUNAL
JABALPUR BENCH, JABALPUR

BEFORE SHRI A. D. JAIN, VICE PRESIDENT
AND SHRI T. S. KAPOOR, ACCOUNTANT MEMBER

ITA No.34 & 35/JAB/2017
Assessment Year: 2014-15 & 2013-14

Dy. C.I.T. (TDS) Bhopal	v.	Universal Cables Limited P.O. Birla Vikas Satna
		TAN/PAN:AAACU3547P
(Appellant)		(Respondent)

Department by:	Shri P. D. Chougale, D.R.		
Assessee by:	S/Shri A. P. Srivastava & Sapan Usrethe, Advocates		
Date of hearing:	01	04	2019
Date of pronouncement:	02	04	2019

ORDER

PER A. D. JAIN, V.P.:

These are Revenue's appeals against the orders of the Id. C.I.T.(A)-2, Jabalpur, both dated 29/5/2017, for the assessment years 2013-14 & 2014-15.

2. At the time of hearing, it was brought to our notice that the Department has moved an application dated 20/9/2018 for withdrawal of the appeals in view of Circular No.3/2018 dated 11/7/2018 issued by the C.B.D.T., as per which no appeal should be filed before the Tribunal in case the tax effect does not exceed Rs.20 lakhs, which will apply even to the pending appeals. The Id. D.R., therefore, requested for withdrawal of the appeals, to which the Id. A.R. of the assessee has no objection. In the light of the request of the Id. D.R., the appeals are dismissed as withdrawn.

3. In the result, both the appeals are dismissed as withdrawn.

Order pronounced in the open Court on 02/04/2019.

Sd/-
[T. S. KAPOOR]
ACCOUNTANT MEMBER

Sd/-
[A. D. JAIN]
VICE PRESIDENT

DATED:02/04/2019
JJ:0104

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1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR